

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 324**  
IA-1099/2023  
In  
IB-482(ND)/2022

**IN THE MATTER OF:**

State Bank of India

**Vs**

Rachna Wig

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1)**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Naveen Kumar Jain RP in person

**ORDER**

**IA-1099/2023:-**

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional. The Resolution Professional has submitted a report under Section 99 of the Code.

Issue notice to the Respondent/Personal Guarantor.

Learned Counsel appearing for the Respondent/Personal Guarantor accepts notices and seeks time to file objections. One week time granted. The Resolution Professional shall serve a copy of this report to the Respondent/Personal Guarantor and file proof and affidavit of service within one week.

List this application on **14.02.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**